

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 868 of 2020**

**In the matter of:**

**P.V. Haridas** **....Appellant**  
**Vs.**  
**Kerala State Industrial Development Corporation Ltd.** **....Respondents**  
**& Anr.**

**Present:**

**Appellant: Mr. Jitin Issacs, Advocate.**

**Respondents: Mr. Mukund P. Unny, Advocate for R2.**

**ORDER**

**09.10.2020:** The issue raised in this appeal is that the application of Respondent- Financial Creditor under Section 7 of the Insolvency and Bankruptcy Code, 2016 has been admitted on the basis of entries in balance sheet overlooking the fact that the debt was barred by limitation.

Issue notice upon Respondents. Notice on behalf of Respondent No. 2 is waived and accepted by Mr. Mukund P. Unny, Advocate. No further notice need be issued to him.

Let notice be issued on Respondent No.1. Appellant to provide mobile Nos./ e-mail address of the Respondent No.1. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

Contd/-.....

List the appeal on 19<sup>th</sup> November, 2020.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

*AR/g*